

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3  
**Excise Appeal No.10058 of 2019**

(Arising out of OIA-VAD-EXCUS-002-APP-420-423-2018-19 dated 18/10/2018 passed by Commissioner ( Appeals ) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

**Pentair Valves & Controls India Pvt Ltd**

**.....Appellant**

Survey No. 150, Halol-Kalol, Godhra Road, P.O.: Meghasar,  
Panchmahals, Gujarat

*VERSUS*

**C.C.E. & S.T.-Vadodara-ii**

**.....Respondent**

1st Floor... Room No.101,  
New Central Excise Building,  
Vadodara, Gujarat- 390023

**APPEARANCE:**

Shri S.Suriyanarayanan Appeared for the Appellant  
Shri R.K Bhashkar , Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR**

**Final Order No. A/ 11922 /2021**

DATE OF HEARING/ DECISION : 31.05.2021

**RAMESH NAIR**

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, I find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**